

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. Nos.2 and 3 in

Petition(s) for Special Leave to Appeal (Civil) No(s).18082/2003

STATE OF HARYANA

Petitioner(s)

VERSUS

JAI SINGH & ORS.

Respondent(s)

(Appln.(s) for impleadment)

Date: 31/03/2005 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner(s)

Mr. Harikishan Kataria,Adv.

Mr. Manjit Singh,Adv.

Ms. Kavita Wadia,Adv.

For Applicant(s)

Mr. Ravindra Bana,Adv.

For Respondent(s)

Mr. Balbir Singh Gupta,Adv.

Mr. Chander Shekhar Ashri,Adv.

Mr. Ashok Kumar Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

The interlocutory applications are allowed.

[T.I. Rajput]

Court Master

[Phoolan Wati Arora]

Court Master